

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS
CIVIL APPEAL NO(s). 7116 OF 2004

RANJU @ GAUTAM GHOSH
VERSUS

Appellant (s)

REKHA GHOSH & ORS.

Respondent(s)

(With office report)

Date: 21/11/2007 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.V. RAVEENDRAN
HON'BLE MR. JUSTICE P. SATHASIVAM

For Appellant(s)

Mr. Ranjan Mukherjee, Adv.
Mr. Sanjoy Kr. Ghosh, Adv.
Mr. Avijit Bhattacharjee, Adv.

For Respondent(s)

Mr. Jaideep Gupta, Sr.Adv.
Ms. Sujatha Mukherjee, Sr.Adv.
Mr. Joyjit Ganguly, Adv.
Mr. S. Sukumaran, Adv.
Mr. Alok Rai, Adv.
Mr. Rajesh, Adv.
Mr. K. Rajeev ,Adv

UPON hearing counsel the Court made the following
ORDER

Mr. Ranjan Mukerjee, learned counsel for the appellant started his arguments at 12.40 P.M. and concluded at 3.05 P.M. Thereafter Mr. Jaideep Gupta, learned senior counsel for the respondents started his arguments and concluded at 3.25 P.M.

Hearing concluded.

Judgment reserved.

Learned counsel for both the parties shall file additional documents within three days.

(Sukhbir Paul Kaur)
Court Master

(Vijay Dhawan)
Court Master

List of Books referred :

1. The Transfer of Property Act, 1882
2. The General Clauses Act, 1897
3. West Bengal Premises Tenancy Act, 1956
4. West Bengal Premises Tenancy Act, 1997
5. The West Bengal Laws, 2nd Edition
(The Bengal General Clauses Act, 1899)
- 6.General Clauses Act by P.M.Bakshi (Commentary)
- 7.AIR 1987 SC 406 (Referred by Mr. Jaideep Gupta, Sr.Adv.)